

- (c) Does not arise.
 (d) Operational and resources constraints.

Group Insurance Scheme for Fishermen

1539. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state:

- (a) whether insurance coverage under Group Insurance Scheme for fishermen has been introduced;
 (b) if so, the salient features of the scheme;
 (c) whether the Government of Kerala has made any request to enhance the insurance coverage; and
 (d) if so, the response of the Government thereto?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA): (a) and (b). A Centrally sponsored Scheme for providing free insurance cover to fishermen has been in operation since 1982-83. A fisherman is insured for a sum of Rs.25,000/- against death or permanent disability and for a sum of Rs.12,500/- against partial disability.

(c) The issue of enhancing the insurance cover was raised by the Government of Kerala and by some other State Governments at the 19th Meeting of the Central Board of Fisheries which was held at New Delhi on 18th October, 1994.

(d) It has been tentatively decided to enhance the insurance cover to Rs 35,000/- in case of death and permanent disability and to Rs. 12,500/- in case of partial disability.

[Translation]

Bhopal Gas Tragedy

1540. SHRI SUSHIL CHANDRA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

- (a) the amount deposited by the Union Carbide in the Supreme Court for payment of compensation to the gas victims;
 (b) the amount out of the above given to the Welfare Commissioner Bhopal;
 (c) whether the amount lying with the Supreme Court includes interest amount too; and
 (d) whether the Welfare Commissioner had delayed the payment of compensation to the gas victims and if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA) : (a) to (d). US \$ 470 million which included payment of US \$ 45 million made in rupee equivalent amount was deposited by the Union Carbide. The entire

amount along with interest was released in favour of the Welfare Commissioner on 16.10.92 for payment of compensation. The amount is withdrawn and paid as compensation upto 31.05.96. Settlement of claims and payment of compensation is an on-going process.

[English]

Replacement of Bogies

1541. SHRI RAMESH CHENITHALA : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Government are aware that most of the trains in Kerala run with the old bogies; and
 (b) if so, the action being taken to replace them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) passenger coaches have a useful economic life of about 285 years. At any time, therefore, passenger services, including those running in Kerala, will have coaches of mixed vintage. The coaches are, however, given regular maintenance attention to keep them in good fettle.

(b) Coaches are replaced on age-cum-condition basis.

Stoppage at New Coochbehar

1542. SHRI AMAR ROY PRADHAN : Will the Minister of RAILWAYS be pleased to state :

- (a) the number of requests received for providing a stoppage of New Delhi-Guwahati Rajdhani Express at New Coochbehar during the current year till date;
 (b) whether any action has been taken on these requests so far;
 (c) if so, the details thereof; and
 (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Some requests have been received in this regard.

(b) to (d). These requests have been duly examined and the stoppage has not been found justified having regard to the importance of the Rajdhani Express.

Pollution

1543. SHRI KRISHAN LAL SHARMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) whether despite three Pollution control Acts, various kinds of pollution in rivers, cities, and underground water is increasing;
 (b) if so, the main reasons therefor; and
 (c) the further effective steps being taken by the Government in this regard?